

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1915
ANSWERED ON:08.03.2006
BAN ON AYURVEDIC DOCTORS
Ahir Shri Hansraj Gangaram

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has decided to ban the Ayurvedic doctors from practising Allopathic-system;
- (b) if so, the reasons therefor;
- (c) whether Ayurvedic doctors are practising Allopathic system in many States of the country with permission of the respective Government;
- (d) if so, the details thereof;
- (e) whether the Government proposes to permit doctors in rural areas of the country to practice both system of medicines; and
- (f) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a) to (f) In a case of Civil Appeal No. 89 of 1987, Mukhtiar Chand & Ors. Vs. State of Punjab & ors., Supreme Court of India has ordered in October 1998 that the notifications issued by State Governments permitting physician of Ayurveda to prescribe Allopathic medicines under Rule 2 (ee) (iii) under the Drugs and Cosmetic Act, were legal.

Some State Governments have taken re-course to Rule 2 (ee)

(iii) of the Rules notified under the Drugs and Cosmetic Act and have allowed Ayurveda practitioners to prescribe allopathic medicines.

National Policy on Indian Systems of Medicine & Homeopathy 2002 envisages the strategy to encourage the States to re-enact or modify laws governing the practice of modern medicine by the ISM practitioners so that there is clarity on the subject. States have been advised accordingly.